

ITEM NO.8

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 18063/2023

MITHUN MONDAL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.134222/2023-CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS)

Date : 28-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.
Mr. Romit Nandan Sahai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

After some arguments learned counsel for the petitioner seeks
permission to withdraw the present writ petition to follow the
course of action as advised.

The writ petition stands dismissed as withdrawn accordingly.

Pending application stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER